

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 193 of 1992

DATE OF DECISION 10.6.93

UK Jayagopalakrishnan Applicant (s)

Mr TM Chandran Advocate for the Applicant (s)

The District Engineer Versus
Telegraph, Ernakulam Respondent (s)
and others

Mr Mathews J Nedumpara, AGCSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. N DHARMADAN, JUDICIAL MEMBER

AND

The Hon'ble Mr. R RANGARAJAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *NO*
3. Whether their Lordships wish to see the fair copy of the Judgement? *NO*
4. To be circulated to all Benches of the Tribunal? *NO*

JUDGEMENT

N DHARMADAN, J.M

Applicant has challenged the Annexure-VI order passed by the Assistant Engineer (Admn.) rejecting the representation filed by the applicant as casual labourer for reengagement after the passage of 11 years.

2 According to the applicant, he worked as a Casual Labourer under the Alwaye and Trichur Sub Divisions for different periods from 1.7.80 to 31.12.80. Thereafter, he filed representation for getting Reengagement, & produced Annexure-I and II certificates to support his prior service. The first representation filed by the applicant for getting reengagement is Annexure-IV after the lapse of 10 years.

He also produced a medical certificate to the effect that he was laid up and unable to attend the work.

Annexure-VII is the judgment in OA 475/90 rendered by this Tribunal, copy of which is produced by the applicant in support of his claim.

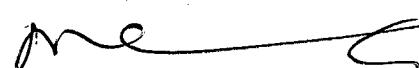
3 Respondents filed a detailed reply statement opposing the claim of the applicant for reengagement.

4 After careful perusal of the documents produced in this case for grant of further engagement, we are of the view that the applicant has no case and the order at Annexure-VI is valid and cannot be quashed on the basis of the averments made by the applicant.

5 In the result, we dismiss the application.

But, we make it clear that the dismissal of the application will not stand in the way of the applicant for getting further engagement under the respondents alongwith freshers and juniors, in case they consider the applicant also along with others. 1/2

6 Application is disposed of. No costs.



R RANGARAJAN
ADMINISTRATIVE MEMBER



N DHARMADAN
JUDICIAL MEMBER

10.6.93